Kolkata Port Trust Employees (Pension) Third Amendment Regulations, 2010

MINISTRY OF SHIPPING
(PORTS WING)

NOTIFICATION

New Delhi, the 29th December, 2010

G.S.R. 1026(E):-In exercise of the powers conferred by sub-section (1) of Section 124 read with sub-section (1) of Section 132 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves the Kolkata Port Trust Employees' (Pension) Third Amendment Regulations, 2010 made by the Board of Trustees of Kolkata Port Trust as set out in the Schedule annexed to this notification.

2. The said regulations shall come into force from the date of publication of this Notification in the Official Gazette

SCHEDULE
Kolkata Port Trust Employees-(Pension)
Third Amendment Regulations, 2010

In exercise of powers conferred by Section 28 of the Major Port Trusts Act, 1963 (38 of 1963) and with the sanction of the Central Government under Section 124 (1) of the said Act, the Board of Trustees for the Port of Kolkata hereby makes the following Regulations to amend the Kolkata Port Trust Employees' (Pension) Regulations, 1988.

1. Short title and commencement:
   (i) These Regulations may be called the "Kolkata Port Trust Employees' (Pension) Third Amendment Regulations, 2010".
   (ii) These shall come into force with effect from the date on which the Central Government's Notification is published in the Official Gazette

2 Regulation 37(1A)(d) shall be substituted by the following :-
"The family shall apply to the concerned head of Department/Division at Haldia Dock Complex for grant of Family Pension and Gratuity after one year from the date of disappearance of the employee, in accordance with the prescribed procedure for sanction of Family Pension and Death/Retirement Gratuity. Family Pension will accrue from the date of lodging FIR or expiry of leave of the employee who has disappeared, whichever is later. The sanction of Family Pension and Death/Retirement Gratuity and payment thereof may be done after
one year of the date of lodging FIR. In case the disbursement of the Death/Retirement Gratuity and Family Pension are not affected within three months from the date of applicable the interest shall be paid at the rate applicable and responsibility fixed."

3. Regulation 37(1A) (g) shall be deleted.
4. Sub-Regulations (h), (i), (j) and (k) of Regulation 37(1A) shall be re-numbered as Sub-Regulations (g) (h), (i) and (j) respectively.

[F.No.PR- 12016/20/2008-PE-I]
RAKESH SRI VASTAVA, Jt. Secy.